

NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 20.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) /197/10/HDB/2017
NAME OF THE COMPANY	Resolute Electronics Private Limited
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P. Anil Mulcharji	Advocate	9882314234	pourly &
		antepan advocater con	
DEOUL PATHAK	Advocate	9764480881	
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Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
	Advocate		MSally.
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M. HARI HAR AN MIS KCJ Propertis(P) les	Manager Ke J Iso per	8886787506 in (e))	Male .
D. Madhava RAD D. Raghavændes RAD	Achocate	9676736767	D. Madhavaka
SKYQUAD Electronics And DPPliances Private			
limited.		τ.	

Heard Shri P. Anil Mukharji & Shri Deoul Pathak, Learned Counsels for the Petitioner and Shri M. Subrahmanya Sastry, Learned Counsel and Shri D. Madhava Rao and Shri D. Raghavender Rao, Learned Counsels for the Respondent (SKYQUAD Electronics and Appliances Private Limited) and Shri N. Hari Haran (M/s KCJ Properties (P) Ltd)

The Learned Counsel for the Petitioner submit that the winding up petitions on the issue are still pending before the Hon'ble High Court of A.P and they stand for hearing in the second week of November, 2017. Therefore, the Learned Counsel submit he would submit an affidavit incorporating the development taken place in the Hon'ble High Court in respect of cases pending there and thus, requests two weeks' time. Post the case on 27.11.2017.



Member (J)